

3
O.A.No.620/06

ORDER DATED: 04.09.2006

Heard Mr. D.P.Dhalsamant, Ld. Counsel for the Applicant and Mr. B.Dash, Ld. Additional Standing Counsel for the Respondents.

This Tribunal passed order dated 06.10.1993 to consider the case of the Applicant for any Group 'D' post. It is contended that though the Applicant was appointed on 24.12.2004 he should have been appointed earlier because vacancy was existing vide Annexure-A/2 dated 22.02.2003 from 14.01.2003.

Having joined the service, the Applicant has represented to the Director, Central Poultry Development Organization, Bhubaneswar vide Annexure-6 dated 21.03.2005 to treat regularization of the Applicant with effect from 14.01.2003.

Having heard Ld. Counsels for both the parties, I direct Respondent No.2 to dispose of his representation within two months from the date of communication of this order, if not disposed of earlier.

With the above direction this O.A. is disposed of at the admission stage. No costs.

Send copies of this order, along with copies of the O.A., to the Respondents and free copies of this order be given to the Ld. Counsels for both the parties.

MEMBER (ADMN.)
BJS/1